

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

RA 67/2017 in
OA 3936/2013

New Delhi, this the 14th day of March, 2017

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Mr. Anil Ailawadi
Resident of :
14/7, West Patel Nagar,
New Delhi-110008
Retired as:
Joint General Manager – Finance (WS)
Mahanagar Telephone Nigam Ltd. (MTNL) ... Applicant

Versus

Mahanagar Telephone Nigam Ltd.
Through:
Chairman and Managing Director,
MTNL Building (5th floor)
CGO Complex, Lodhi Road
New Delhi-110001 ... Respondent

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 24.01.2017 passed by us in OA 3936/2013.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in

Kamlesh Verma Vs. Mayawati and others, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member (A)

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